

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RICHFIELD INDUSTRIES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	RICHFIELD INDUSTRIES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	09.03.2012
3.	Authority under which corporate debtor is incorporated / registered	ROC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U15400DL2012PTC232590
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: F-213, E-1, Lado Sarai, South Delhi, New Delhi, India, 110030 Unit At: A 144, EPIP, Neemrana, Alwar, Rajasthan - 301705
6.	Insolvency commencement date in respect of corporate debtor	20.12.2024(Copy of order received on 08.01.2025)
7.	Estimated date of closure of insolvency resolution process	18 th June,2025 (180 th day from the date of Commencement of Insolvency Resolution Process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Vikram Bajaj Regd. No.: IBBI/IPA-002/IP-N00003/2016-17/10003
9.	Address and e-mail of the interim resolution professional, as registered with the Board	214, Second Floor, Tower A, Spazedge, Tower A, Sector 47 ,Gurgaon ,Gurgaon, Haryana, 122018 Email: bajaj.vikram@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Immaculate Resolution Professionals Private Limited, Unit No. 112, First Floor, Tower-A, Spazedge Commercial Complex, Sector-47, Sohna Road, Gurgaon-122018 Email Id: ibc.richfield@gmail.com
11.	Last date for submission of claims	22.01.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	NA

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench (Court-II) has ordered the commencement of a corporate insolvency resolution process of the **RICHFIELD INDUSTRIES PRIVATE LIMITED** 20th December on 2024.

The creditors of **RICHFIELD INDUSTRIES PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 22nd January, 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Vikram Bajaj
Interim Resolution Professional
Richfield Industries Private Limited.
Registration Number: IBBI/IPA-002/IP-N00003/2016-2017/10003
Registered Address: 214, Tower A, Spazedge, Sector 47, Gurgaon - 122018
Email For Correspondence- ibc.richfield@gmail.com
Email: Registered with IBBI – bajaj.vikram@gmail.com

AFA Valid up to: 31.12.2025

Place: Delhi
Date: 9-1-2025

Posession Notice (For Immovable Property) Rule 8-(1)

Table with 5 columns: Name of the Borrower, Description of the Secured Asset, Total Outstanding Dues, Date of Demand Notice, and Date of Possession. Includes entries for Mr. Rameshwar Prajapat, Mr. Kulu Ram Gurjar, etc.

National Forensic Sciences University (NFSU) logo and name. Text: 'राष्ट्रीय न्यायालयिक विज्ञान विश्वविद्यालय (राष्ट्रीय महत्त्व का संस्थान, गुड मंत्रालय, भारत सरकार)'. Address: Gandhinagar, Gujarat - 382007.

Indigenous Development of Forensic Science Equipments / Kits

The manufacturers who are engaged in manufacturing of Forensic Analytical & Testing Equipments / Kits are hereby informed to submit the details including name of equipments, specifications, product brochure, best quote offers, etc. to the Under signed by 27th January 2025.

This information is sought in respect of promotion of "Make in India" initiatives of Government of India. Postal Address: Campus Director, National Forensic Sciences University (NFSU), Sector - 09, Gandhinagar, Gujarat - 382007.

Email: director@nfsu.ac.in ; NFSU Website: https://www.nfsu.ac.in/ Campus Director Gandhinagar Campus

Aadhar Housing Finance Ltd. logo and name. Corporate Office: 802, Natraj By Rustomjee, Western Express Highway, Sir M.V. Road, Andheri East, Mumbai-400069, Maharashtra. Branch Office: Plot No.-C, 2nd Floor, Opp. Hyundai Showroom, Old RTO Road, Gandhinagar, Bhiwara-311001 (Rajasthan).

E-AUCTION - SALE NOTICE

E-Auction Sale Notice for Sale of immovable Properties under the Securitization and Reconstruction of Financial Asset and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged, possession of which has been taken by the Authorised Officer of Aadhar Housing Finance Limited will be sold on "As is where is", "As is what is" and "Whatever there is" with no known encumbrances. Particulars of which are given below:

Table with 5 columns: Borrower(s) Co-Borrower(s) Guarantor(s), Demand Notice Date and Amount, Description of the Immovable property, Reserve Price (RP), Earnest Money Deposit (EMD) (10%), Nature of Possession. Includes entry for Loan No. 05010000657 of Bhiwara Branch.

Public Notice For E-Auction Cum Sale (Appendix - IV A) (Rule 8(6))

Sale of immovable property mortgaged to IFIL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IFIL-HFL) Corporate Office at Plot No. 96, Udyog Vihar, Phase-I, Gurgaon-122015, (Haryana) and Branch Office at: 399 A & B, 2nd Floor, Opposite Bombay Byring, 1st C Road Sardarpura, Jodhpur Rajasthan 342005. Under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter "Act") Whereas the Authorised Officer (AO) of IFIL-HFL had taken the possession of the following properties pursuant to the notice issued under U(13)(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on "AS IS WHERE IS BASIS, AS IS WHAT IS BASIS AND WITHOUT RECURSE TO BASIS" for realization of IFIL-HFL's dues. The sale will be done by the designated e-auction platform provided at the website: www.ifilhome.com

Table with 5 columns: Borrower(s) / Guarantor(s), Date and Amount, Description of the Immovable property / Secured Asset, Date of Final Possession, Reserve Price. Includes entries for Mr. Girish Kumar Namwani, M/S Vaideka Garments, Mrs. Jaya Namwani, etc.

Mode of Payment - EMD payments are to be made vide online mode only. To make payments you have to visit https://www.ifilhome.com and pay through link available for the property Secured Asset only. Note: Payment link for each property Secured Asset is different. Ensure you are using link of the property Secured Asset, you intend to buy vide public auction. For Balance Payment - Login https://www.ifilhome.com -> My Bid -> Pay Balance Amount.

BAJAJ HOUSING FINANCE LIMITED

Corporate Office: Cerebrum IT Park B2 Building 5th Floor, Kalyani Nagar, Pune, Maharashtra 411014, Branch Office: yodendra Complex Near Rstn: Bus Stop Manuvar Hostel 1st floor Sagwara Rajasthan 314025, Circle, 1st Floor, Manuvar Complex, Banswara Road Behind Collector Office, Mohan Colony, Banswara, Rajasthan 327001, 3rd floor, At Gera, Sihalaya, Motel, Telsil Aspur Bankara, Rajasthan-302011

Under signed being the Authorized officer of M/s Bajaj Housing Finance Limited, hereby gives the following notice to the Borrower(s)/Co-Borrower(s) who have failed to discharge their liability i.e., defaulted in the repayment of principal as well as the interest and other charges accrued there-on for Home loan(s)/Loan(s) against Property advanced to them by Bajaj Housing Finance Limited and as a consequence the loan(s) have become Non Performing Assets. Accordingly, notices were issued to them under Section 13 (2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and rules there-on, on their last known addresses, however the same have been returned un-served/undelivered, as such the Borrower(s)/Co-Borrower(s) are hereby intimated/informed by way of this publication notice to clear their outstanding dues under the loan facilities availed by them from time to time.

Table with 3 columns: Loan Account No./Name of the Borrower(s) / Co-Borrower(s) / Guarantor(s) & Address, Address of the Secured/Mortgaged Immovable Asset / Property to be enforced, Demand Notice Date and Amount. Includes entries for Branch: BANSWARA, Branch: SIKAR, Branch: SAGWARA, Branch: JAIPUR, etc.

This step is being taken for substituted service of notice. The above Borrowers and/or Co-Borrowers/Guarantors are advised to make the payments of outstanding along with future interest within 60 days from the date of publication of this notice failing which (without prejudice to any other right remedy available with Bajaj Housing Finance Limited) further steps for taking possession of the Secured Assets/mortgaged property will be initiated as per the provisions of Sec. 13(4) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. The parties named above are also advised not to alienate, create third party interest in the above mentioned properties. On which Bajaj Housing Finance Limited has the charge.

Date: 10.01.2025 Place: RAJASTHAN Authorized Officer Bajaj Housing Finance Limited

ADITYA BIRLA CAPITAL logo and name. Registered Office: Indian Rayon Compound, Veraval, Gujarat-362266. Branch Office: 3rd Floor, GS-Trade, Centre-534-536, Nemi Nagar Colony, Vaishali Nagar, Jaipur-302021. APPENDIX IV (See Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002) Posession Notice (For Immovable Property)

Whereas, the undersigned being the authorized officer of Aditya Birla Finance Limited having Branch Office at: 3rd Floor, GS-Trade, Centre-534-536, Nemi Nagar Colony, Vaishali Nagar, Jaipur-302021, Under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (S.I. of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 29.10.2024 calling upon the borrowers namely Mr. Praveen Lal Dangri, Mrs. Durga, Mrs. Patel Building Material Suppliers Through Its Proprietor to repay the amount mentioned in the notice being Rs. 87,84,978.10 (Rupees Eighty Seven Lakhs Eighty Four Thousand Nine Hundred Seventy Eight and Ten Paise Only) within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of the powers conferred on him/her under Section 13(4) of the said act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 9th day of January of the year 2025. The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Aditya Birla Finance Limited for an amount of Rs. 87,84,978.10 (Rupees Eighty Seven Lakhs Eighty Four Thousand Nine Hundred Seventy Eight and Ten Paise Only) and interest thereon.

The borrower's attention is invited to the provisions of sub-section 8 of Section 13 of the act, in respect of time available, to redeem the secured assets. Description of the Immovable Property: All that part and parcel of the Property: 'Plot No.-4, Kharsa No-1165, 1152 to 1155, situated at Revenue Village-Savina, Udaipur, Rajasthan-313002'. North- Road, Land South -30 Feet Road, East- Plot No-5, West- Plot No-3. DATE: 09/01/2025 PLACE: Udaipur. Authorised Officer (Aditya Birla Finance Limited)

ORIX LEASING & FINANCIAL SERVICES INDIA LIMITED

(formerly known as OASIS Auto Financial Services Limited) (A Subsidiary of ORIX Auto Infrastructure Services Limited) Regd. Office: Plot No. 94, Marol Co-operative Industrial Estate, Andheri-Kurla Road, Andheri (E), Mumbai - 400 059. Tel: + 91 22 2859 5093 / 6707 0100 | Fax: +91 22 2852 8549. Email: info@orixindia.com | CIN: UYXIND00H2006PLC619337

POSSESSION NOTICE (RULE 8(1) SECURITY INTEREST (ENFORCEMENT) RULES, 2002)

Whereas, the undersigned being the authorised officer of ORIX Leasing & Financial Services India Limited, under the Securitization And Reconstruction of Financial Assets And Enforcement Of Security Interest Act, 2002, and in exercise of powers conferred by Section 13(12) of the said act read with rule 3 of THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 issued a notice dated 24.10.2024 calling CHANDRA PRAKASH SACHDEV, RANA SACHDEV, MOHIT SACHDEV M/S SHREE KALYAN TRADERS, PRAVEEN KUMAR SEN as borrower/co-borrowers/mortgagors to repay the amount mentioned in the notice being INR 20,41,960.10 (Rupees Twenty Lac Four Thousand Nine Hundred Sixty and Ten Paise Only) within 60 days of the receipt of the said notice together with further interest and other charges from the date of demand notice till the date of payment/realization.

The borrowers and co-borrowers despite being served with the said notice and having failed to repay the entire notice amount together with further interest and other charges. In view of the above, notice is hereby given to the borrowers and public in general that the undersigned has taken symbolic possession of the property described here in under in exercise of powers conferred on him/her under section 13(4) of the said act read with rule 8 of the said rules on 09th January 2025.

The borrowers and co-borrowers in particular and public in general is hereby cautioned not to deal with the property and any dealing in the property would be subject to the charge of ORIX Leasing and Financial Services India Limited of INR 20,41,960.10 (Rupees Twenty Lac Four Thousand Nine Hundred Sixty and Ten Paise Only) together with further interest and other charges from the date of demand notice till the date of payment/realization.

All Piece And Parcel Of Residential House No. 3-24, House Of Plot Area 06.00 X 11.25 = 67.50 Sq. Mtrs. I.E. 726.3 Sq. Ft. Situated At Prabhakar Nagar, Hiran Magri, Sector No. 5, Udaipur, Rajasthan-313001, And Bounded As:- East: House No. 3-R-23 West: House No. 3-R-25 North: Road/South: House No. 3-R-1

Yours Faithfully, Authorised Officer, ORIX Leasing & financial services India Limited. Date: 09.01.2025 Place: UDAIPUR

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process For Corporate Debtors) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF RICHFIELD INDUSTRIES PRIVATE LIMITED

RELEVANT PARTICULARS

Table with 2 columns: Name of Corporate Debtor, RICHFIELD INDUSTRIES PRIVATE LIMITED. Includes details of incorporation, registered office, and insolvency commencement date.

FINAL AUCTION CUM SALE NOTICE FOR GOLD ORNAMENTS

The borrower(s) (whose details are provided in the table herein below), in particular, and the public, in general, are hereby informed that the below mentioned accounts are overdue, and the pledged ornaments have not been returned/complied with the communication and notice sent by HDB Financial Services Limited (the "Company") requesting the borrower to clear his/her/their dues as per the documents in respect of the below mentioned loan signed/accepted by the borrower(s) (such documents, collectively "loan agreement") and therefore defaulted in terms thereof. The Company has in exercise of its rights as a pledgee, decided to enforce the pledge and therefore hold a public auction of the gold ornaments pledged to the company as security for the loan for the purpose of selling the same and realizing/recovering the dues owned by the borrower(s) to the company. The auction will be conducted on/after 11:00 AM onwards on the date and branches mentioned in the table below:

Table with 4 columns: Loan No, Customer Name, Date of Loan, Overdue Amount ₹, Branch Name. Includes entries for 44142389 Deshraj Dadarwal, 46902778 Mohammed Ashif, etc.

The auction shall be conducted on an "AS IS WHERE" and "AS IS WHAT IT" basis and the Company is not making and shall not make any representation or warranties as regards the quality, purity, caratage, weight or valuation of the said gold ornaments. It shall be the sole and absolute responsibility of the potential purchaser to verify, examine and satisfy themselves about the quality, purity, caratage, weight or valuation of the said gold ornaments prior to placing their bid and for such purpose it shall be open to potential purchasers to examine, at their sole cost and expense, and at the address set out herein above, the gold ornaments whether with or without expert advice 45 minutes prior to the time stipulated for the conduct of the auction. All the bid shall be subjected to such minimum reserve price as the company may deem fit in this regard. The auction process and sale (if any) pursuant to such auction shall be subjected to such further terms and condition as the company may at sole discretion deem fit to impose.

If the borrower(s) mentioned above pays the amount due to the Company in terms of the loan agreement in his individual loan account in full before the auction as mentioned above, the pledged ornaments shall be returned/complied with the communication and notice sent by HDB Financial Services Limited (the "Company") requesting the borrower to clear his/her/their dues as per the documents in respect of the below mentioned loan signed/accepted by the borrower(s) (such documents, collectively "loan agreement") and therefore defaulted in terms thereof. The Company has in exercise of its rights as a pledgee, decided to enforce the pledge and therefore hold a public auction of the gold ornaments pledged to the company as security for the loan for the purpose of selling the same and realizing/recovering the dues owned by the borrower(s) to the company. The auction will be conducted on/after 11:00 AM onwards on the date and branches mentioned in the table below:

The auction shall be conducted on an "AS IS WHERE" and "AS IS WHAT IT" basis and the Company is not making and shall not make any representation or warranties as regards the quality, purity, caratage, weight or valuation of the said gold ornaments. It shall be the sole and absolute responsibility of the potential purchaser to verify, examine and satisfy themselves about the quality, purity, caratage, weight or valuation of the said gold ornaments prior to placing their bid and for such purpose it shall be open to potential purchasers to examine, at their sole cost and expense, and at the address set out herein above, the gold ornaments whether with or without expert advice 45 minutes prior to the time stipulated for the conduct of the auction. All the bid shall be subjected to such minimum reserve price as the company may deem fit in this regard. The auction process and sale (if any) pursuant to such auction shall be subjected to such further terms and condition as the company may at sole discretion deem fit to impose.

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Place: RAJASTHAN Authorised Officer (HDB Financial Services Ltd) Date: 10-01-2025

PUBLIC NOTICE

Registered Office: ICI Bank Tower, Near Chakki Circle, Old Podra Road, Vadodara- 390 007 Corporate Office: ICI Bank Tower, Near Chakki Circle, Old Podra Road, Vadodara- 390 007 GOLD E-AUCTION CUM INVITATION NOTICE

The below mentioned borrowers have been issued notice to pay off their outstanding amount towards the facility against gold ornaments. ("Facility") availed by them from ICI Bank Limited ("ICI Bank"). We are constrained to conduct an E-Auction of pledged gold ornaments on Jan 20, 2025 as they have failed to repay the dues. ICI Bank has the authority to remove account/charge the E-Auction of pledged gold ornaments to be held online. https://www.icibank.com. The E-Auction will be held between 12:30 pm to 3:30 pm. For detailed Terms and conditions, please log into given website. In case of deceased borrower, all conditions will be applicable to legal heirs.

Table with 3 columns: Loan A/C No., Customer Name, Branch Name. Includes entries for Branch Name: 15 Sgr (Bhagwanagar), Branch Name: Mamtia, Branch Name: Ajmer, etc.

Date: 10.01.2025 Place: Ajmer, Alwar, Baran, Bharatpur, Bikaner, Churu, Ganganagar, Hanumanagar, Nagur, Anupgarh, Jalawar, Jhunjhunu, Pali, Kota, Karauli, Sikar, Didwana-Kuchaman, Kekri, Khairthal-Talera, Neema Ka Thana, Salumber S/d Authorised Officer For ICI Bank Limited

Form No. INC-26
(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)
Before the Central Government, Regional Director, Northern Region, New Delhi
In the matter of sub-section (4) of Section 13 of the Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

AND
In the matter of **NALWA STEEL AND POWER LIMITED**
(CIN: U74899DL1989PL035212)
having its Registered Office at
28, NAJAFGARH ROAD, WEST DELHI, NEW DELHI - 110015
.....Applicant Company / Petitioner
NOTICE is hereby given to the General Public that the company proposes to make an application to the Central Government under Section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 14th December, 2024 to enable the company to change its Registered Office from "National Capital Territory of Delhi" to the "State of Chhattisgarh".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his / her interest and grounds of opposition to the Regional Director, Northern Region, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003 within fourteen (14) days from the date of publication of this notice with a copy to the applicant Company at its Registered Office at the address mentioned below:-
28, NAJAFGARH ROAD, WEST DELHI, NEW DELHI - 110015

For & on behalf of
NALWA STEEL AND POWER LIMITED
Sd/-
RAVI SHANKER TIWARI
(COMPANY SECRETARY)

Date : 09.01.2025 | Place : Delhi

MISHKA EXIM LIMITED
CIN L51909DL2014PLC270810
Regd. Off. F-14, First Floor, Cross River Mall, CBD Ground, Shahdara New Delhi-110032; email : mishkaexim@gmail.com

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED 31ST DECEMBER, 2024
(Rs. In Lakhs, except per share data)

Sl. No.	Particulars	Consolidated					Standalone						
		Quarter Ended 31.12.2024	Quarter Ended 30.09.2024	Quarter Ended 31.12.2023	Nine Months Ended 31.12.2024	Nine Months Ended 31.12.2023	Year ended 31.03.2024	Quarter Ended 31.12.2024	Quarter Ended 30.09.2024	Quarter Ended 31.12.2023	Nine Months Ended 31.12.2024	Nine Months Ended 31.12.2023	Year ended 31.03.2024
1	Total Income from operations (net)	70.34	129.08	53.00	345.79	106.83	440.19	63.93	129.08	43.62	339.38	74.96	386.80
2	Net Profit/(Loss) before tax (before Exceptional Items)	5.40	16.79	5.24	28.70	(2.91)	38.60	0.97	13.93	(6.59)	23.15	(15.47)	31.83
3	Net Profit/(Loss) before tax (after Exceptional Items)	5.40	16.79	5.24	28.70	(2.91)	38.60	0.97	13.93	(6.59)	23.15	(15.47)	31.83
4	Net Profit/(Loss) after tax (after Exceptional Items)	3.88	13.76	4.30	21.17	(5.65)	25.47	0.69	10.70	(5.29)	16.66	(15.75)	18.91
5	Total Comprehensive Income for the Period (Comprising profit/(Loss) for the period after Tax & other comprehensive income after Tax)	3.88	22.33	4.30	29.74	23.01	54.13	0.69	15.02	(5.29)	20.98	(1.07)	33.59
6	Equity Share Capital (Face Value of Rs.10/- each)	1445.00	1445.00	1445.00	1,445.00	1445.00	1445.00	1445.00	1445.00	1445.00	1445.00	1445.00	1,445.00
7	Other Equity	-	-	-	-	-	716.96	-	-	-	-	-	329.56
8	Earnings Per Share (of Rs.10 each) not annualised - Basic & Diluted	0.03	0.10	0.03	0.15	(0.04)	0.18	0.01	0.07	(0.04)	0.12	(0.11)	0.13

Notes:-
1 The above is an extract of detailed format of Financial Results for the quarter and nine months ended 31 December, 2024 filed with Stock Exchanges under Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of Quarterly Financial Results is available on www.bseindia.com and www.mishkaexim.com.
2 The Unaudited Financial Results have been reviewed by the Audit Committee and approved by the Board Of Directors at the meeting held on 09.01.2025.
3 The figures of the previous period/year have been regrouped/rearranged wherever necessary to make them comparable with current period's figure.

Place : Delhi
Dated : 09.01.2025

For MISHKA EXIM LIMITED
Sd/-
RAJNEESH GUPTA
(MANAGING DIRECTOR)
DIN No.00132141

PATBACK BUSINESS LIMITED
Regd. off: Shop No. 325, Plot No. 3, Aggarwal Plaza, DDA Community Center, Sector-14, Rohini, New Delhi-110085
Email: crazypricingdel@gmail.com, website: www.patback.in
Ph No: 011-27860580, CIN: L74999DL1989PL0018747
Extracts of the Standalone Unaudited Financial Results For the Quarter and nine months ended December 31, 2024

S. No.	Particulars	Quarter Ended 31/12/2024 (Unaudited)	Year to date figures nine months ended 31/12/2024 (Unaudited)	Corresponding 3 months ended in the previous year 31/12/2023 (Unaudited)
1.	Total income from operations	493.64	500.41	92.88
2.	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary Items)	54.45	48.63	(3.74)
3.	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary Items)	54.45	48.63	(3.74)
4.	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary Items)	42.22	36.39	(3.74)
5.	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and other Comprehensive income (after tax))	42.22	36.39	(3.74)
6.	Equity Share Capital	1024.80	1024.80	24.80
7.	Reserves (excluding Revaluation Reserve as shown in the Audited Balance Sheet of previous year)	443.16	443.16	73.14
8.	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations)- 1. Basic 2. Diluted	0.41 0.41	0.36 0.36	(1.51) (1.51)

Notes:
1. The above is an extract of the detailed format of Unaudited Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Un-audited Financial Results are available on the website of the Company i.e (www.patback.in) and website of the stock Exchange(s) (www.nse.in).
2. The above result have been reviewed by the audit committee and approved by the Board at their meeting held on 09th January, 2025.
3. The Financial result have been prepared in accordance with the Indian Accounting Standards (Ind-AS) as prescribed under section 133 of the Companies Act, 2013 read with ind-as rules (As amended).

For and on behalf of the Board of Directors of
Patback Business Limited
Sd/-
Pawan Kumar Mittal
(Director)
DIN: 00749265

Date: 09.01.2025
Place: New Delhi

DEBTS RECOVERY TRIBUNAL-1, DELHI
4TH FLOOR, JEEVAN TARA BUILDING, PARLIAMENT STREET, NEW DELHI-110001.
OA 535/2023

HDFC BANK VS M/S BANYAN INDUSTRIES
To: (1) M/s Banyan Industries Prop. M/s Anil Jain Cf, 290-291 Pocket E-20 Sector 3 Rohini, Delhi - 110085 North Delhi-110085 Also At, 177, Hsidd Industrial Area, Phase-1, Talsi Gannour Barhi Sonepat -131101, Haryana, India (2) Ms. Anjali Jain W/o Puneet Jain Ms. Anjali Jain W/o Mr. Puneet Jain, R/o House No.24, Block-F-22, Sector-3, Rohini, Delhi-110085

Whereas the above-named applicant has instituted a case for recovery of Rs.57,54,295.14/- (Rupees Fifty-seven Lakh Fifty-Four Thousand Two Hundred Ninety-Five And Fourteen Paise Only) against you and whereas it has been shown to the satisfaction of the Tribunal that it is not possible to serve you in ordinary way. Therefore, this notice is given by advertisement directing you to make appearance before On Ld. Registrar on 24.04.2025 at 10:30 A.M. IST (for further details kindly visit DRT website www.tribunal.gov.in Phone Number: 011-23748473). Take notice that in case of your failure to appear on the above-mentioned day before this Tribunal, the case will be heard and decided in your absence.

All the matters will be taken up through Video Conferencing and for that purpose :- (i) All the Advocates/Litigants shall download the "Cisco Webex" application / Software; (ii) "Meeting ID" and "Password" for the next date of hearing qua cases to be taken by Registrar/Recovery Officer-II and Recovery Officer-II shall be available one day prior to the next date at DRT Official Portal i.e. "https://drt.gov.in" under the Public Notice Head; (iii) In your expiry qua that, the Advocates/Litigants can contact the concerned official at Ph. No. 011-23748473. Given under my hand and seal of the Tribunal on this 06th Jan., 2024. Respondent may contact mention Phone number for further enquiry, Ld. Registrar, DRT-1, New Delhi Ph. No. 011-23748473. Email : drt1delhi-dfs@nic.in

By order of this Tribunal Assistant Registrar

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF RICHFIELD INDUSTRIES PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	RICHFIELD INDUSTRIES PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	09.03.2012
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies - Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U15400DL2012PTC232590
5. Address of the registered office and principal office (if any) of Corporate Debtor	Registered Office: F-213, E-1, Lido Sarai, South Delhi, New Delhi-110030 Unit At: A 144, EPIP, Neemrana, Alwar, Rajasthan - 301705
6. Insolvency commencement date in respect of Corporate Debtor	20.12.2024 (Copy of order received on 08.01.2025)
7. Estimated date of closure of insolvency resolution process	18th June, 2025 (180th day from the date of Commencement of Insolvency Resolution Process)
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Vikram Bajaj Reg. No.: IBB/IPA-002/IP-N00003/2016-17/10003 AFA Valid Upto : 31.12.2025
9. Address & email of the interim resolution professional, as registered with the board	214, Second Floor, Tower A, Spazedge, Tower A, Sector 47, Gurgaon, Gurgaon, Haryana, 122018 Email : bajaj.vikram@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Immaculate Resolution Professionals Private Limited Unit No. 112, First Floor, Tower-A, Spazedge Commercial Complex, Sector-47, Sohna Road, Gurgaon-122018 Email : ibc.richfield@gmail.com
11. Last date for submission of claims	22.01.2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorized representative of creditors in class (three names for each class)	Not Applicable
14. (a) Relevant forms and (b) Details of authorized representatives available at	(a) Web link: ibbi.gov.in (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench (Court-II) has ordered the commencement of a corporate insolvency resolution process of the RICHFIELD INDUSTRIES PRIVATE LIMITED 20th December on 2024.

The creditors of RICHFIELD INDUSTRIES PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 22nd January, 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Vikram Bajaj
Date : 09.01.2025
Place: Delhi

Interim Resolution Professional for Richfield Industries Private Limited.
Regn. No: IBB/IPA-002/IP-N00003/2016-2017/10003

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

GOVERNMENT OF TAMIL NADU
PROJECT DEVELOPMENT GRANT FUND (PDGF)
INVITATION FOR PROPOSALS (IFP)
Consulting services
Ref: PDGF/GoT/PPP-Experts/Jan/2025

1. Project Development Grant Fund (PDGF) intends to appoint a firm to provide the following consulting services as detailed in the table given below:

Description of Services	Estimated Value incl. GST in Rs.	EMD in Rs.	e-Tender Submission last date	e-Tender Opening date
Appointment of "Consultancy Firm for providing Advisory Services for Public Private Partnership Projects for Municipal Administration & Water Supply Department"	4,00,00,000/-	4,00,000/-	13-02-2025 upto 10.30 hrs.	13-02-2025 on 15.00 hrs.

1. The assignment is open to all eligible firms. The Request for Proposals (RFP) may be downloaded and used free of cost from the website viz. www.tntenders.gov.in.
2. A pre-proposal conference will be held on 24.01.2025 at 11.00 am in the office of TNUIFSL, to clarify queries, if any as stated in the RFP.
3. Proposals complete in all aspects must be submitted online through the Tamil Nadu e-Procurement website, as specified in the RFP.
4. Any Clarifications, Minutes of Pre-proposal meeting, Extension of time and Addendum & Corrigendum issued will be uploaded only in the Tamil Nadu e-Procurement website. Other details are available in the RFP.

Additional Chief Secretary / Chairman & Managing Director, TNUIFSL
Fund Manager of PDGF

DIPR/121/TENDER/2025

IDFC FIRST Bank Limited
(erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited)
CIN : L65110TN2014PLC097792
Registered Office: - KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai- 600031.
Tel : +91 44 4564 4000 | Fax: +91 44 4564 4022

Notice under Section 13 (2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002

The following borrowers and co-borrowers availed the below mentioned secured loans from IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited) The loans of the below-mentioned borrowers and co-borrowers have been secured by the mortgage of their respective properties. As they have failed to adhere to the terms and conditions of the respective loan agreements and had become irregular, their loan were classified as NPA as per the RBI guidelines. Amounts due by them to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited) are mentioned as per respective notices issued more particularly described in the following table and further interest on the said amounts shall also be applicable and the same will be charged as per contractual rate with effect from their respective dates.

Sr No.	Loan Account No.	Type of Loan	Name of borrowers and co-borrowers	Section 13 (2) Notice Date	Outstanding amount as per Section 13 (2) Notice
1	101237896	LOAN AGAINST PROPERTY	1. RAVI KUMAR 2. SAKSHI SAKSHI	28.12.2024	16,67,976.79/-

PROPERTY ADDRESS : ALL THAT PIECE AND PARCEL OF APARTMENT NO.C-805, HAVING SUPER AREA 670 SQ. FT., CARPET AREA 34.44 SQ. MTR. (342.62 SQ. FT.), TYPE 2 BHK ON 8TH FLOOR IN TOWER B, BLOCK-C, IN THE PROJECT KNOWN AS "KLASSIC HOMZ" SITUATED AT RAJ NAGAR EXTENSION, DISTRICT: GHAZIABAD, UTTAR PRADESH-201017.

Sr No.	Loan Account No.	Type of Loan	Name of borrowers and co-borrowers	Section 13 (2) Notice Date	Outstanding amount as per Section 13 (2) Notice
2	34596070.	HOME LOAN	1.MR. SHAILENDRA SINGH 2.MR. DABBU SINGH	27-12-2024	25,24,639.82/-

PROPERTY ADDRESS : ALL THAT PIECE AND PARCEL OF RESIDENTIAL HOUSE NO.525, ADMEASURING 103 SQ. YDS. I.E. 86.118 SQ. MTR., TOTAL COVERED AREA 86.118 SQ. MTR., GALI NO. 8, SITUATED AT KAILASH NAGAR, KHASRA NO. 274 MIN., PARGANA LONI, TEHSIL & DISTT GHAZIABAD, UTTAR PRADESH - 201009, BOUNDED AS: EAST:RASTA 10 FT. WIDE, WEST: HOUSE OF BRAJ SINGH, NORTH:HOUSE OF CHANDRAKALI AND OTHERS, SOUTH: HOUSE OF UMESH CHANDRA

You are hereby called upon to pay the amounts to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited) as per the details shown in the above table with contracted rate of interest thereupon from their respective dates and other costs, charges etc. within 60 days from the date of this publication, failing which the undersigned shall be constrained to initiate proceedings, under Section 13 (4) and section 14 of the SARFAESI Act, against the mortgaged properties mentioned hereinabove to realize the amount due to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited). Further you are prohibited under Section 13 (13) of the said Act from transferring the said secured assets either by way of sale/lease or otherwise.

Sd/-
Authorized Officer
IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited)

Date : 10.01.2025
Place : UTTAR PRADESH

BEFORE THE REGIONAL DIRECTOR, NORTHERN REGION, NEW DELHI
COMPANY APPLICATION NO. OF 2025
IN THE MATTER OF APPLICATION UNDER SECTION 13(4) OF THE COMPANIES ACT, 2013 AND RULE 30 OF THE COMPANIES (INCORPORATION) RULES, 2014
AND
IN THE MATTER OF AVENTURE PHARMA PRIVATE LIMITED ("THE COMPANY") (CIN: U51397DL2008PTC184593) HAVING REGISTERED OFFICE AT 146, JASOLA VIHAR POCKET 1 NEW DELHI-110025

.....APPLICANT

Notice is hereby given to the general public that the Company proposes to make the application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation for alteration of Memorandum of Association of the Company in terms of Special Resolution passed at the Extra-Ordinary General Meeting held on 10th Day of December, 2024 to enable the Company to change its Registered Office from the Company to change its Registered Office from the "NCT of Delhi" to the "State of Haryana".

Any person whose interest is likely to be affected by the proposed change, may deliver either on MCA portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post his/her objections supported by an affidavit stating the nature of his/her interest and ground of opposition to the Regional Director at the Address B-2 wing, 2nd Floor, Paryavaran Bhawan, CGO Complex, New Delhi-110003, Delhi within 14 Days of date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:

Address of Registered Office: 146 Jasola Vihar Pocket 1 New Delhi-110025

For Adventure Pharma Private Limited
Sd/-
Pankaj Mehra
Director
DIN: 00259679

Place: New Delhi
Date: 10.01.2025

Cholamandalam Investment and Finance Company Limited
Corporate Office: " CHOLA CREST " C 54 & 55, Super B - 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai - 600032 Branch Office: 1st & 2nd Floor, Plot No.6, Main Pusa Road, Karol Bagh, New Delhi - 110 005 Contact No: Mr. Srinivas V, Mob.No. 9643344410

Sale of Movable properties by M/s Cholamandalam Investment and Finance Company Limited under SARFAESI Act, 2002.
Loan Account No. X0HELD00001592004 & X0HELD00001771250 of SADAN KUMAR and Y Others

E-AUCTION SALE NOTICE FOR SALE OF MOVABLE ASSET UNDER THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ THE PROVISION TO RULE 6(2) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

Notice is hereby given to the public in general and particular to the respective Borrower (s) and Guarantor (s) mentioned below that the below described movable property, the physical possession of which has been taken by the Authorized Officer of CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LTD., DELHI Branch, will be sold on "As is where is", "As is what is", and "Whatever there is" on **08.08.2023**, for recovery of respective amount as mentioned in the table below and cost, charges and expenses due to CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LTD., Delhi Branch from the respective Borrowers.

(A)	(B)	(C)	(D)	(E)
Name of the Borrowers and Guarantors	Description Of The Movable to be Auctioned	Reserve Price	Earnest Money Deposit	Known encumbrances, if any
SADAN KUMAR (BORROWER) RUPA., NIKHIL & R.N.G COATERS	Weighting Machine, Wooden Table, Chair, Seating Table, Gas Stove with 4 Burner, Gas Stove with 2 Burner , Steel Rack, Ceiling Fan, Double Bed, Wooden Temple, Wooden Window Frame, Wooden Rack, Table Fan, Small Cylinder, Gas Stove with 4 Burner, Gas Stove with 2 Burner & other small parts	Rs. 35,000/-	Rs. 3,500/-	Nil

Date & Time of Auction Sale 30.01.2025 from 11:00 AM to 12:00 noon (with unlimited auto extension of 5 min)
Last date of submission of Tender 29.01.2025 by 5:00 PM

All the interested participants / bidders are requested to visit the website <https://chola-lap.procure247.com/> & <https://www.cholamandalam.com/auction-notices>. For details, help, procedure and online training on e-auction, prospective bidders may contact Vashu Patel 9510974587. For further details on terms and conditions please visit <https://chola-lap.procure247.com/> & <https://www.cholamandalam.com/auction-notices> to take part in e-auction."

Place: DELHI/NCR Date : 10-01-2025 Sd/- Authorised Officer Cholamandalam Investment and Finance Company Limited

Cholamandalam Investment and Finance Company Limited
Corporate Office: " CHOLA CREST " C 54 & 55, Super B - 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai - 600032 Branch Office: 1st & 2nd Floor, Plot No.6, Main Pusa Road, Karol Bagh, New Delhi - 110 005 Contact No: Mr. Srinivas V, Mob.No. 9643344410

Sale of Movable properties by M/s Cholamandalam Investment and Finance Company Limited under SARFAESI Act, 2002.
Loan Account Nos. X0HELD00001580724 And X0HELD00002902622 of VISHAL ARORA & 4 Others

E-AUCTION SALE NOTICE FOR SALE OF MOVABLE ASSET UNDER THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ THE PROVISION TO RULE 6(2) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

Notice is hereby given to the public in general and particular to the respective Borrower (s) and Guarantor (s) mentioned below that the below described movable property, the physical possession of which has been taken by the Authorized Officer of CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LTD., DELHI Branch, will be sold on "As is where is", "As is what is", and "Whatever there is" on **05.10.2023**, for recovery of respective amount as mentioned in the table below and cost, charges and expenses due to CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LTD., Delhi Branch from the respective Borrowers.

(A)	(B)	(C)	(D)	(E)
Name of the Borrowers and Guarantors	Description Of The Movable to be Auctioned	Reserve Price	Earnest Money Deposit	Known encumbrances, if any
VISHAL ARORA (BORROWER) SANTOSH ARORA, SONIA ARORA, KIDS CAMP THROUGH ITS AR/ DIRECTORS/ PROPRIETORS	double door fridge (whirlpool), single Bed, Washing machine, Iron Almira Small, Plastic Cooler, Wooden Rack , Plastic Chair, Wooden Temple, ceiling fan	Rs. 10,000/-	Rs. 1,000/-	Nil

Date & Time of Auction Sale 30.01.2025 from 11:00 AM to 12:00 noon (with unlimited auto extension of 5 min)
Last date of submission of Tender 29.01.2025 by 5:00 PM

All the interested participants / bidders are requested to visit the website <https://chola-lap.procure247.com/> & <https://www.cholamandalam.com/auction-notices>. For details, help, procedure and online training on e-auction, prospective bidders may contact Vashu Patel 9510974587. For further details on terms and conditions please visit <https://chola-lap.procure247.com/> & <https://www.cholamandalam.com/auction-notices> to take part in e-auction."

Place: DELHI/NCR Date : 10-01-2025 Sd/- Authorised Officer Cholamandalam Investment and Finance Company Limited

Cholamandalam Investment and Finance Company Limited
Corporate Office: " CHOLA CREST " C 54 & 55, Super B - 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai - 600032 Branch Office: 1st & 2nd Floor, Plot No.6, Main Pusa Road, Karol Bagh, New Delhi - 110 005 Contact No: Mr. Srinivas V, Mob.No. 9643344410

Sale of Movable properties by M/s Cholamandalam Investment and Finance Company Limited under SARFAESI Act, 2002.
Loan Account No. X0HEDHE00001285918 of Late Ankit Singh (Through its Legal Heirs) and 1 Other

E-AUCTION SALE NOTICE FOR SALE OF MOVABLE ASSET UNDER THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ THE PROVISION TO RULE 6(2) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

Notice is hereby given to the public in general and particular to the respective Borrower (s) and Guarantor (s) mentioned below that the below described movable property, the physical possession of which has been taken by the Authorized Officer of CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LTD., DELHI Branch, will be sold on "As is where is", "As is what is", and "Whatever there is" on **24.02.2020**, for recovery of respective amount as mentioned in the table below and cost, charges and expenses due to CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LTD., Delhi Branch from the respective Borrowers.

(A)	(B)	(C)	(D)	(E)
Name of the Borrowers and Guarantors	Description Of The Movable to be Auctioned	Reserve Price	Earnest Money Deposit	Known encumbrances, if any
Late Ankit Singh (BORROWER THROUGH ITS LEGAL HEIRS) Jaiwanti Sherawat	Sofa 7 Seater-1, Window AC-1, Temple-1, Seating stools-2, Center table-1, Ceiling fan-2, Chandelier-1, Fancy lights-2, Curtains-1, Wall paintings-1, Dining table-1, Corner rock side showcase-1, Iron almira-1, Iron trunk-1, Iron trunk-1, Curtains-1, Bed-1, Television (Samsung)-1, Almira- Full of Clothes-1, Iron trunk-1, Suitcase-6, Wall clock-1, Tube light-1, Ceiling fan-1, Chair-1, Bed-1, Music system-1, Sliding side Almira-1, Window AC-1, Wooden Almira- Full of Clothes-1, Stove-1, Water purifier-1, Refrigerator-1, Chimney-1, Utensils-1, Window AC-1, Wall Clock-1, LCD (Samsung)-1, Bed-1, Side stools-2, other related household items.	Rs. 35,000/-	Rs. 3,500/-	Nil

Date & Time of Auction Sale 18.02.2025 from 11:00 AM to 12:00 noon (with unlimited auto extension of 5 min)
Last date of submission of Tender 17.02.2025 by 5:00 PM

All the interested participants / bidders are requested to visit the website <https://chola-lap.procure247.com/> & <https://www.cholamandalam.com/auction-notices>. For details, help, procedure and online training on e-auction, prospective bidders may contact Vashu Patel 9510974587. For further details on terms and conditions please visit <https://chola-lap.procure247.com/> & <https://www.cholamandalam.com/auction-notices> to take part in e-auction."

Place: DELHI/NCR Date : 10-01-2025 Sd/- Authorised Officer Cholamandalam Investment and Finance Company

विधानसभा अध्यक्ष के जन्म दिवस के चार दिवसीय कार्यक्रमों की भव्य शुरुआत

नेता प्रतिपक्ष सहित सभी दलों के विधायकों ने देववानी को दी जन्मदिन की बधाई

चार दिन तक सुंदरकांड, महाआरती और रक्तदान जैसे होंगे कार्यक्रम

महानगर संवाददाता

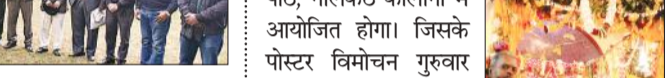
जयपुर। राजस्थान विधानसभा अध्यक्ष वासुदेव देववानी के जन्म दिवस के चार दिवसीय कार्यक्रमों की शुरुआत गुरुवार से राजस्थान विधानसभा में विधानसभा कर्मियों द्वारा आयोजित सुंदरकांड, महाआरती और रक्तदान जैसे पावन कार्यक्रमों से हुई। विधानसभा में अध्यक्ष वासुदेव देववानी को नेता प्रतिपक्ष टीकाराम जूली, विधायक यूनूस खान, गोपाल लाल शर्मा, अमीन काजी, हरिमोहन शर्मा सहित अनेक जनप्रतिनिधियों, अधिकारियों व कर्मचारियों ने पुष्प गुच्छ, पुष्पमाला, पौधा



और स्मृति चिन्ह भेंटकर उन्हें बधाई दी और स्वस्थ व सुदीर्घ जीवन के लिए शुभकामनाएं दीं। विधानसभा में अधिकारियों व कर्मचारियों ने अध्यक्ष वासुदेव देववानी के जन्म दिवस की 76वीं वर्षगांठ पर अनेक कार्यक्रमों का आयोजन कर सादगी से मनाया। विधानसभा स्थित श्रीविधानेश्वर महादेव मंदिर में पंडित केके शर्मा के नेतृत्व में सुंदरकांड, पूजा-अर्चना और महाआरती की गई। देववानी

प्रांतीय अधिवेशन में भाग लेंगे सवाई माधोपुर के शिक्षक

जयपुर (मसं)। कायस्थ समाज का सामूहिक विवाह सम्मेलन 2 फरवरी को वैशाली नगर स्थित बरसाना धाम आचार्य पीठ, नीलकण्ठ कॉलोनी में आयोजित होगा। जिसके पोस्टर विमोचन गुरुवार को आचार्य अलबेली माथुरी शरण व रामकथा वाचक राज राजेश्वर महाराज ने किया। इस अवसर पर संस्थान व समाज के अध्यक्ष युगल किशोर नेहाविराय, ललित सक्सेना, देवेन्द्र स्वरूप माथुर, जगदीश प्रकाश माथुर, बसन्त माथुर, मिथयराज सक्सेना, नीता माथुर, रुषा या माथुर, विजेन्द्र माथुर, साकेत माथुर, गोपाल कृष्ण माथुर, राधामोहन राजीव माथुर, माथुर, सुरेश तट माथुर, सुनील माथुर, सर्जीव माथुर, अमित सक्सेना, गणेश नारायण माथुर उपस्थित रहे।



सवाई माधोपुर (मसं)। राजस्थान पंचायती राज एवं माध्यमिक शिक्षक संघ सवाई माधोपुर की बैठक जिलाध्यक्ष मोहम्मद जाकिर के नेतृत्व में महावीर पार्क में आयोजित की गई। बैठक में 17 व 18 जनवरी को नाथद्वारा (राजसमंद) में आयोजित होने वाले संघ के प्रांतीय शैक्षिक अधिवेशन में जिले के शिक्षकों ने भाग लेने का निर्णय किया। जिला मंत्री राहुल सिंह गुर्जर ने बताया कि बैठक में तृतीय श्रेणी शिक्षक व प्रबंधकों की वेतन विसंगति सहित विभिन्न शिक्षक समस्याओं पर मंथन किया व जिले के शिक्षा अधिकारियों से वार्ता कर जल्द निराकरण कराया जाएगा। बैठक में हरिश्चंद्र गुर्जर प्रदेश सलाहकार, गिराज प्रसाद संयुक्त महामंत्री, कन्हैयालाल जैना प्रदेश मंत्री, आले अहमद प्रदेश संयोजक मंत्री, दिलराज सिंह चौहान जिला सलाहकार, ओम प्रकाश मीणा ब्लॉक संयोजक खंडार, महावीर सोनी पूर्व मंत्री खंडार, भुवनेश्वर शर्मा जिला वरिष्ठ उपाध्यक्ष सहित संमठन के अन्य पदाधिकारी उपस्थित रहे।

इंग्लैंड के खिलाफ वापसी करेंगे मोहम्मद शमी!

चैंपियंस ट्रॉफी के लिए भारतीय स्क्वाड में शामिल होने की संभावना

महानगर संवाददाता

नई दिल्ली। राष्ट्रीय टीम में वापसी को बेताब मोहम्मद शमी को जल्दी खूशखबरी मिल सकती है। जनवरी में इंग्लैंड की टीम भारत दौरे पर आ रही है, यहाँ वनडे और टी 20 सीरीज खेलेगी। ऐसे में रिपोर्ट है कि तेज गेंदबाज मोहम्मद शमी के इंग्लैंड के खिलाफ सीरीज और संभावित रूप से चैंपियंस ट्रॉफी के लिए भारतीय टीम में वापसी करने की उम्मीद है। शमी पिछले साल में इंग्लैंड के खिलाफ पांचवें और अंतिम टेस्ट से चूकने वाले आकाश दीप कम से कम एक महीने तक मैदान से बाहर रहेंगे। भारत लौटने पर, उन्हें बेग्लुरु में एनसीए या नए सेंटर ऑफ एक्सिलेंस में रिपोर्ट करना है।

बिग बॉस 18 में चहल करेंगे अय्यर के साथ एंटी?

धनश्री संग तलाक की खबरों पर दुनिया को पता चल जाएगी सच्चाई!

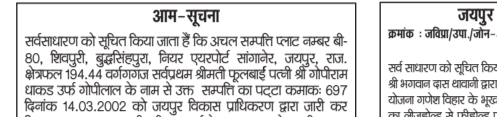


महानगर संवाददाता

उनकी चुप्पी कमजोरी नहीं, बल्कि ताकत का प्रतीक है, और वह अपनी सच्चाई पर ध्यान केंद्रित करती हैं। वहीं, तलाक की खबरों के बीच ये सभने आया है कि बिग बॉस 18 में क्रिकेटर युजवेंद्र चहल भी आने वाले हैं। वीकेंड का वार में युजवेंद्र चहल के साथ श्रेयस अय्यर और शशांक सिन्हा नजर आ सकते हैं। इस दौरान फैंस को इस शो का फेर ले लिए थे। हाल ही में चहल ने अपने सोशल मीडिया अकाउंट्स से अपनी पत्नी के साथ की तस्वीरें हटा दीं, जिससे तलाक की अफवाहें फैल गईं। हालांकि, धनश्री ने इंस्टाग्राम पर इस मामले पर अपनी चुप्पी तोड़ी और लिखा कि पिछले कुछ दिन उनके लिए भावनात्मक रूप से बहुत कठिन रहे हैं, क्योंकि बिना किसी फेक्ट के उनको लेकर झूठी बातें और ऑनलाइन नफरत फैलाई जा रही है। उन्होंने यह भी कहा कि

मातृभूमि सेवा संस्थान राजस्थान ने किया पौष बड़ा का आयोजन

सीकर (मसं)। कल्याण अस्पताल के पीछे स्थित हनुमान हाइट में पौष बड़ा कार्यक्रम का आयोजन मातृभूमि सेवा संस्थान राजस्थान के डायरेक्टर समालसेवी डॉ. बी.एल. एच.रा के सानिध्य में हुआ। डॉ. एच.रा ने बताया कि हनुमान हाइट के समस्त दवा विक्रेता और पैरामेडिकल स्टफ तथा समस्त डॉक्टर स्टफ के सहयोग से कार्यक्रम का आयोजन किया गया। गाजर का हलवा और पनीर के पकोड़े शहर के लोगों को परसे गए। करीब 1000 लोगों ने प्रयास ग्रहण की।



जयपुर विकास प्राधिकरण, जयपुर

अभिलेखित आदेश-2001195 दिनांक: 03.01.2025

अभिलेखित आदेश-2001195 दिनांक: 03.01.2025

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अभिलेखित आदेश-2001195 दिनांक: 03.01.2025

अभिलेखित आदेश-2001195 दिनांक: 03.01.2025

स्वामी विवेकानंद को समर्पित रहा राष्ट्रीय सेवा योजना का तृतीय एक दिवसीय शिविर

युवाओं के प्रणेता विषय पर हुआ विशेष व्याख्यान

महानगर संवाददाता

जयपुर। सांगौर स्थित एक महाविद्यालय में गुरुवार को प्राचार्य डॉ. चंद्रप्रभा पारीक के निदेशन में राष्ट्रीय सेवा योजना के तृतीय एक दिवसीय शिविर का आयोजन किया गया। कार्यक्रम प्रभारी डॉ. गणेश शर्मा एवं सह प्रभारी डॉ. हर्षिता ने बताया कि विवेकानंद जयंती सप्ताह के चलते तृतीय एक दिवसीय शिविर स्वामी विवेकानंद को समर्पित

रहा। जिसमें स्वामी विवेकानंद: युवाओं के प्रणेता विषय पर विशेष व्याख्यान हुआ। इस अवसर पर मुख्य अतिथि विवेकानंद केंद्र जयपुर के नगर प्रमुख चेतन प्रकाश गोयल, सह विभाग प्रमुख कैलाश गुप्ता तथा विभाग संचालक डॉ. अर्जुन वैष्णव उपस्थित रहे। मुख्य वक्ता कैलाश गुप्ता ने स्वामी विवेकानंद जी के जीवन एवं मुख्य कार्यों पर प्रकाश डाला। साथ ही समर्थ भारत एवं को युवाओं तक पहुंचाने के लिए विकसित भारत की ओर बढ़ते भारत के कदमों का दिग्दर्शन स्लाइड शो के माध्यम से कराया। कार्यक्रम का संचालन डॉ. हर्षिता ने किया।

कार्यालय ग्राम पंचायत समाजिता कि. रेनवाल (जयपुर)

क्रमांक: 2024-25/ईटावा/181-1/154 दिनांक: 08.01.2025

ऑनलाईन ई-निविदा सूचना 2024-25

पंचायत समिति किशनगढ़ रेनवाल के अधीन ग्राम पंचायत ईटावा में बड़ा राष्ट्रीय ध्वज लगाना मूल पोल पाउंडेशन निर्माण कार्य/संकरम हेतु ई- प्रोक्यूरमेंट प्रक्रिया से सक्षम श्रेणी में पंजीकृत प्रतिष्ठानों / संवेदकों से निर्धारित प्रपत्र में निविदाएं आमंत्रित की जाती है। निविदा से संबंधित विस्तृत विवरण eproc.rajasthan.gov.in एवं sppp.rajasthan.gov.in से अपलोड / डाउनलोड की व देखी जा सकती है।

NIB No.- KHR2425A0001 UBN No. KHR2425WSOB00001

NIB No. UBN No.

ग्राम विकास अधिकारी सरपंच

ग्राम पंचायत ईटावा ग्राम पंचायत ईटावा

उत्तर मध्य रेलवे ई-निविदा सूचना

मुख्य कारखाना प्रबंधक रेल कोच नवीनोकरण कारखाना, झांसी द्वारा निम्नलिखित कार्य के लिए भारत के राष्ट्रपति की ओर से अनुभवी और इच्छुक ठेकेदारों से ई-निविदाएं आमंत्रित की जाती हैं।

कार्य का नाम: आरसीएनके, झांसी में एलसीबी एसी कोचों के लिए एएसए टूफ असेंबली की आपूर्ति और फिटनेट के साथ-साथ एफआरआई आरएमपी टूफ की स्टीरिंग।

कार्य की लागत: Rs. 2,50,12,38,00/- (18% जीएसटी सहित)

अग्रिम राशि: Rs. 2,75,100/- कार्य पूरा होने का समय: चौबीस महीने

ऑनलाइन निविदा समापन तिथि एवं समय: 30.01.2025, समय 11:00 बजे तक

निविदा एवं निविदा प्रारूप के बारे में विस्तृत जानकारी www.irps.gov.in वेबसाइट पर उपलब्ध है।

North central railways www.ncr.indianrailways.gov.in

NOTICE IN THE MATTER OF GRD TRUCKS PRIVATE LIMITED (UNDER LIQUIDATION)

For Inviting Expression of Interest for Transfer or Assignment of Not Readily Realisable Assets ("NRR") under Insolvency & Bankruptcy Code 2016 ("Code") read with regulation 37A of Insolvency & Bankruptcy Code of India (Liquidation Process) Regulations 2016.

Interested parties may send an email to liquidator at cirp.grd@gmail.com for further information or details after submission of confidentiality undertaking. The timelines for the purpose will be as under:

Date of publication of invitation of EOI	10.01.2025
Last date of submitting eligibility documents	24.01.2025
Last date of declaration of eligible participants	26.01.2025
Last date for inspection / Due diligence	01.02.2025
Last date for payment of EMD	03.02.2025
Last date for submission of detailed offer in a sealed cover	05.02.2025

The Liquidator shall advise further process, terms and conditions etc. on review of offers received in consultation with the Stakeholders' Consultation Committee ("SCC"). The Liquidator reserves the right to reject all or any of the offers received.

V.K. Saxena, Liquidator GRD Trucks Private Limited (In Liquidation) D-69, LGF, East of Kailash, New Delhi-110065 Mobile: 9540011155 Email: cirp.grd@gmail.com

प्रपत्र ई-निविदा सूचना

बिग बॉस 18 में चहल करेंगे अय्यर के साथ एंटी?

धनश्री संग तलाक की खबरों पर दुनिया को पता चल जाएगी सच्चाई!

महानगर संवाददाता

उनकी चुप्पी कमजोरी नहीं, बल्कि ताकत का प्रतीक है, और वह अपनी सच्चाई पर ध्यान केंद्रित करती हैं। वहीं, तलाक की खबरों के बीच ये सभने आया है कि बिग बॉस 18 में क्रिकेटर युजवेंद्र चहल भी आने वाले हैं। वीकेंड का वार में युजवेंद्र चहल के साथ श्रेयस अय्यर और शशांक सिन्हा नजर आ सकते हैं। इस दौरान फैंस को इस शो का फेर ले लिए थे। हाल ही में चहल ने अपने सोशल मीडिया अकाउंट्स से अपनी पत्नी के साथ की तस्वीरें हटा दीं, जिससे तलाक की अफवाहें फैल गईं। हालांकि, धनश्री ने इंस्टाग्राम पर इस मामले पर अपनी चुप्पी तोड़ी और लिखा कि पिछले कुछ दिन उनके लिए भावनात्मक रूप से बहुत कठिन रहे हैं, क्योंकि बिना किसी फेक्ट के उनको लेकर झूठी बातें और ऑनलाइन नफरत फैलाई जा रही है। उन्होंने यह भी कहा कि

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